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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No. 661/98

New Delhi: Dated this the 13th day of November, 1998.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Ex. SI Mauji Ram,
S/o Late Sh. Meer Singh,
R/o Q.No.F-5, Type-II,
New Police Lines,
Kingsway Camp,
Delhi

..... Applicant.

(Applicant in person)

Versus

1. Dy. Controller of Accounts (Funds),
GPF Cell, Old Secretariat Delhi,
Govt. of NCT of Delhi,
Delhi.

2. Dy. Commissioner of Police,
IV th Bn. D.P.,
Kingsway Camp,
New Police Lines,
Delhi.

3. Pay & Account Officer-I,
Delhi Police, Govt. of Delhi,
Tis Hazari,
Delhi-054.

.... Respondents.

(By Advocate: Mrs. Jyotsna Kaushik)

ORDER(O RAL)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order dated 29.1.98, and claims interest @ 18% p.m. on the G.P.F amount from August, 1997 to the date of actual payment.

2. I have heard applicant in person and Mrs. Jyotsna Kaushik for respondent No.2. None appeared for respondents No.1 and 3, although notices by registered post A.D. were sent to them on 6.4.98. Under Rule 25(c) CAT Rules of Practice, 1993 notices on Respondents 1 and 3 are also deemed to have served upon them.

(Signature)

(8)

3. It is not denied that applicant retired on superannuation on 31.10.97 and received his GPF amount on 16.1.98. There is no material on record to indicate why G.P.F. amount was not paid to him on the date of his retirement i.e. 31.10.97 or immediately thereafter. In the reply of Respondent No.2, it has been stated that PAO GPF Cell Old Secretariat, Delhi was requested by them to issue final payment authority slip on 17.9.97, but GPF Cell issued authority for final payment only on 26.12.97 i.e. after a period exceeding 3 months and the applicant received the payment only on 16.1.98. In the absence of any reply from Respondent No.1 (Dy. Controller of Accounts (Funds), GPF Cell), I have no reason to disbelieve the above averment of Respondent No.2 which indicates that the delay in releasing the applicant's GPF amount was caused in GPF Cell.

4. As applicant's GPF amount represents his own money, which was retained by respondents from 1.11.97 to 16.1.98 without adequate reason thereby depriving applicant of the benefit of the same, it is fair and reasonable that the respondents should ^{be directed to} pay simple interest @ 12% p.a. on the above amount for the aforesaid period 1.11.97 to 16.1.98 to him. The said sum should be calculated and paid to applicant within 2 months from the date of receipt of a copy of this order.

5. The OA is disposed of in terms of para 4 above. No costs.

/ug/

Arif Ali
(S. R. ADDE)
VICE CHAIRMAN (A).